



**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI**

OA No. 648/2019

New Delhi, this the 13th February, 2020

HON'BLE MS. ARADHANA JOHRI, MEMBER (A)

Neelima (Age-27 Years)
 D/o Late Sh. Rakesh Kumar Verma (Group C)
 W/o Shri Sumit Utreja
 R/o 10/5, Ashok Nagar,
 Tilak Nagar,
 New Delhi-110018.

(By Advocate: Sh. Lt. Girdhari Singh)

....Applicant

Versus

1. Northern Railway
 Throught its
 General Manager
 Baroda House,
 New Delhi-110001
2. Chief Manager,
 Printing & Stationary,
 Northern Railway Printing Press,
 Punjabi bagh
 New Delhi-110033
3. Smt. Sushma Nagpal,
 W/o Sh. Ashok Nagpal,
 R/o E-50, Jhilmil Colony,
 Delhi 110095
 (Pro Forma Respondent)
4. Smt. Shashi Tuteja
 W/o Sh. Puran Chand Tuteja,
 R/o 1557, Rani Bagh, Shakur Basti,
 Delhi-110033
 (Pro Forma Respondent)
5. Sh. Anil Verma
 S/o Late Sh. Ram Lubhaya
 R/o WE-152, Mohan Garden



Uttam Nagar, New Delhi
(Pro Forma Respondent)

....Respondents

(By Advocate: Sh. Durgesh Rao with Deptt. Representatives
Sh. S. K. Singal & Sh. Kamal Kumar)

ORDER (ORAL)

Learned counsel for the applicant wants to withdraw the OA stating that he is seeking succession certificate from the Civil Court. In case, after receiving the succession certificate he still has grievance regarding dues, he is at liberty to approach the appropriate legal forum.

Accordingly, the OA is dismissed as withdrawn with the aforesaid liberty. No order as to costs.

(Aradhana Johri)
Member (A)

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